

SHRI SRIKANTA JENA : Then, the Minister can start giving his reply after ten or fifteen minutes. After that we can take up Private Members' Business.

SHRI RAM NAIK : First, we can take up introduction of Bills. Then, the hon. Minister can reply.

MR. SPEAKER : That is what I was suggesting.

[Translation]

That was my suggestion, but you said it should not be done.

SHRI RAM NAIK : If you want to do it, you may.

[English]

MR. SPEAKER : The House can decide anything. The House is supreme. Now, we will take up Private Members' Business - Introduction of Bills.

15.36 hrs.

UNIFORM EDUCATION BILL

[English]

DR. RAMESH CHAND TOMAR (Hapur) : I beg to move for leave to introduce a Bill to provide for uniform education throughout the country.

MR. SPEAKER : The question is:

"That leave be granted to introduce a Bill to provide for uniform education throughout the country."

The motion was adopted.

DR. RAMESH CHAND TOMAR : I introduce the Bill.

15.36½ hrs.

[English]

DECLARATION OF ASSETS BY MINISTERS BILL

DR. RAMESH CHAND TOMAR (Hapur) : I beg to move for leave to introduce a Bill to provide for declaration and public scrutiny of assets of Ministers.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for declaration and public scrutiny of assets of Ministers."

The motion was adopted.

DR. RAMESH CHAND TOMAR : I introduce the Bill.

15.37 hrs.

[English]

HOUSE OF THE PEOPLE (ADMINISTRATION) BILL

SHRI G.M. BANATWALLA (Ponnani) : I beg to move for leave to introduce a Bill to provide for the appointment of a Commission to oversee the administration of the secretarial staff of the House of the People and for matters connected therewith.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the appointment of a Commission to oversee the administration of the secretarial staff of the House of the People and for matters connected therewith."

The motion was adopted.

SHRI G.M. BANATWALLA : I introduce the Bill.

15.37½ hrs.

[English]

CONSTITUTION (AMENDMENT) BILL (Amendment of article 80, etc.)

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ATAL BIHARI VAJPAYEE : I introduce the Bill.

15.38 hrs.

[English]

CONSTITUTION (AMENDMENT) BILL (Amendment of Tenth Schedule)

SHRI RAMESH CHENNITHALA (Kottayam) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :